

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 514 of 2018

IN THE MATTER OF:

Vivek Kamboj & Anr.

..... Applicants

Versus

State of Haryana & Others

..... Respondents

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FILED BY:


**Commissioner,
Municipal Corporation,
Gurugram.**

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Additional Status Report on behalf of Municipal Corporation, Gurugram in continuation to the Status cum Progress Report dated 20.06.2020 in view to bring the updation of subsequent progress and latest position on record.

Most Respectfully Showeth:-

I, Vinay Pratap Singh, IAS, Commissioner, Municipal Corporation, Gurugram do hereby solemnly affirm and state as under:-

1. That liberty may be granted to file the present updated additional status report, which is being filed in continuation to the earlier status report dated 20.06.2020. The present



additional status report is being filed to update latest position on record.

2. That action plan was filed before the Hon'ble Tribunal dated 26.02.2020 mentioning establishment of processing facility in timed manner for treatment of legacy waste, which is also mentioned as below:-

Sr. No.	Trommel Machine Installation Time	No. of working Trommels	Capacity of each trommel (TPD)	Waste to be Bio remediated (In Ton)	Waste to be bio-mined by working in two shift (In Ton)
1	March 2020	4	300 TPD	100000	72000
2	April 2020	6	300 TPD	150000	108000
3	May 2020	8	300 TPD	200000	144000
4	June 2020	10	300 TPD	250000	180000
5	July 2020	12	300 TPD	300000	216000
6	August 2020	14	300 TPD	350000	252000
7	September 2020	16	300 TPD	400000	288000
8	October 2020	18	300 TPD	450000	324000
9	November 2020	20	300 TPD	500000	360000
Total				27,00,000	19,44,000

3. That in compliance of order dated 27.02.2020 status report dated 20.06.2020 as on 15.06.2020 was filed before this Hon'ble Tribunal for treatment of legacy waste stating that 02 Trommels are currently operational at the site and 07 Trommels machines for processing of MSW will be installed by 15 July, 2020. Further 30000 MT of waste has been bio-remediated and 12000 MT of waste has been processed into segregated fraction out of which 6500 MT has been removed from the site. It was further prayed to grant extension of 03 months in terms of action plan dated 26.02.2020 (to requisite

timeline) due to extraordinary situation developed due to COVID-19 lockdown w.e.f 25.03.2020 affecting production of trommels and availability of manpower.

4. Updated action taken cum progress report of legacy waste processing and infrastructure till 28.09.2020 is summarized as below:-
 - I. At present 8 trommel machines of 300 TPD each are currently operational at the site and 01 trommel of 300 TPD is under installation. Photos of operational Trommels machines are attached as **Annexure – R/1**.
 - II. That around 88,500 MT of waste has been bio-remediated till date. Around 31,348 MT of bio-remediated waste is ready for bio-mining.
 - III. Further around 21,453 MT of waste has been processed /bio mined into segregated fraction of Refuse Derived Fuel (RDF), compost and inert.
 - IV. That segregated fraction of compost, Refuse-Derived Fuel (RDF) and inert of around 20,000 MT has been removed from site till date. MCG has authorized agency which regularly collects SCF/RDF from MSW site and transports to cement industry/Waste to Energy Plants. Copy of work order dated 09.03.2020 is attached as **Annexure – R/2**.
 - V. That MCG will shortly allot work order for establishment of Tin shed over an area of 1 acres of land at Bandhwari for which tender was floated on dated 11.07.2020. After allotment of work order it is expected that establishment of Tin shed will be completed within 3 months so that bio-remediated material can be stored properly and processing work may not be hampered due to rain. This



land was reclaimed after processing and clearing of leachate storage ponds through 02 DTROs (Disc-type Reverse Osmosis units) operational at site.

5. Treatment and disposal of Fresh MSW by Municipal Corporation Faridabad and Gurugram (hereinafter called as "MCG" & "MCF") :-

- I. **Municipal Corporation Faridabad:-**It is stated boundary wall of MSW fresh waste site at village Sihi is completed and work of HDPE lining along with laying of pipeline around the facility for collection of leachate is in process and will be completed soon. E-tenders has been called for establishment of trommel machines and same will be opened on 01.10.2020. Copy of status of work and time line for installation of trommel of MCFis attached as **Annexure R/3**.
- II. **Municipal Corporation Gurugram :-**As stated in progress report dated 20.06.2020 in relation with transportation and processing of fresh MSW at Farruknagar site, MCG is unable to take possession till date due to large scale protests, Civil Revision No. 1936 of 2020 titled as Rishipal & Ors Vs. Municipal Committee, Farrukhnagar has also been filed before the Hon'ble Punjab and Haryana High Court, Chandigarh against Judgment dated 02.06.2020 in C.M Appeal No. 01 of 2020 passed by Ld. Additional District Judge, Gurugram and now the matter is listed on 06.10.2020. Further the same matter is also subjudice before this Hon'ble Tribunal as OA No. 171/2020 titled as Poonam Yadav Vs M.C



Farrukhnagar & Ors in which Hon'ble Tribunal vide order dated 21.08.2020 directed District Magistrate Gurugram and Haryana State Pollution Control Board to furnish factual and action taken report on various alleged allegations of applicant. (Copy of relevant order of Hon'ble High Court Punjab and Haryana and order dated 21.08.2020 of Hon'ble National Green Tribunal, New Delhi are attached as **Annexure R/4**).

- III. MCG has also explored possibilities of transporting and processing of fresh waste in neighboring areas of Mewat i.e village Karoli. Possession of the site has been taken, layout for the same is already prepared and infrastructure work order is finalized. However again due to large public protest and apprehension of disturbance of law and order in the area further progress could not be carried forward. The constant negotiation with local people is being carried out by MCG with assurance that as soon as treatment of legacy waste is completed at Bandhwari and the waste disposal plant is operational, MCG will start transporting and processing waste at Bandhwari. MCG is actively engaging the protestors/local leaders to reach at a solution amicably. Copy of various newspaper report is attached as **Annexure R/5**.
6. That it is humbly submitted that in compliance of aforesaid directions issued by this Hon'ble Tribunal, answering respondent is making all efforts to take steps, for management of Municipal Solid Waste and treatment of legacy waste. As already stated earlier in progress report



dated 20.06.2020 due to prevailing circumstances of COVID – 19, extension of 3 months may kindly be granted to requisite timeline in terms of action plan filed on 26.02.2020.

In view of above, it is submitted that Municipal Corporation, Gurugram is taking sincere efforts for treatment of legacy waste as per direction of this Hon'ble Tribunal. The present additional status report is thus prayed to be taken on record so that the updated position can be noted. The present status report is submitted accordingly before this Hon'ble Tribunal.

Place: Gurugram

Date :29.09.2020



(Vinay Pratap Singh, IAS)

Commissioner,
Municipal Corporation,
Gurugram

Pictures of Trommels at Bandhwari Site as on 19.09.2020

Trommel -1 (with ballistic separator- operational)



Capacity 300 TPD, Screen Size: ± 35 mm & ± 6 mm; combination: Ballistic separator and Trommel

Trommel- 2 (operational)



Capacity 300 TPD, Screen Size: ± 30 mm, ± 16 mm & ± 6 mm, combination: Multiscreen Trommel

Trommel-3 (operational)



Capacity 300 TPD, Screen Size: ± 30 mm, ± 6 mm, combination: Multiscreen Trommel

Trommel- 4 (operational)



Capacity 300 TPD, Screen Size: ± 35 mm & ± 6 mm, combination: set of 2 trommels
Trommel

Trommel 5 (operational)



Capacity 300 TPD, Screen Size: ± 35 mm, ± 4 mm, combination: Multiscreen Trommel

Trommel 6 &7 (operational)



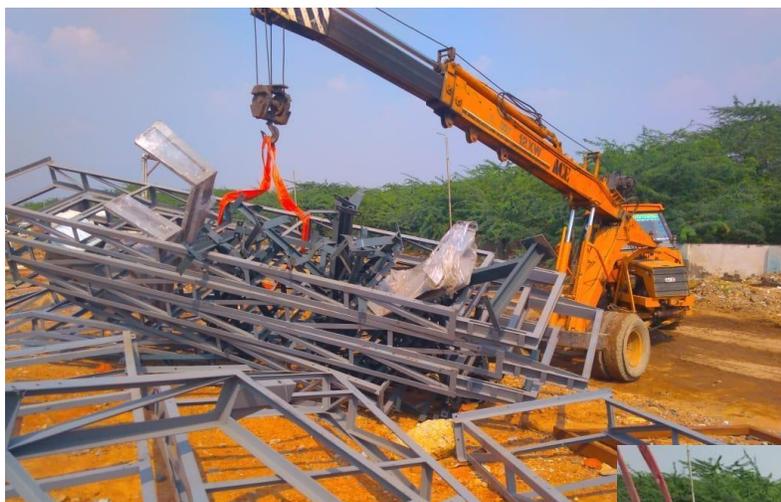
Capacity 300 TPD, Screen Size: ± 30 mm & ± 6 mm, combination: Multiscreen Trommel

Trommel 8 (operational)



Capacity 300 TPD, Screen Size: ± 30 mm & ± 6 mm, combination: set of 2 Trommels

Trommel 9 (under-installation)



Capacity 300 TPD,
Screen Size: ± 30 mm & ± 4 mm
Combination: Multiscreen Trommel





From

Commissioner
Municipal Corporation,
Gurugram.

To,

The Director,
M/s Rapidue Technologies Pvt. Ltd.
Hyderabad, Telangana

Memo No. MCG/ADCMC-III/2020/9893

Dated 09.03.2020

Sub:- Work order to M/S. Rapidue Technologies Pvt. Ltd., (Recykal) for channelization of all post-consumer plastic waste/ MLP etc. to Authorize Buyers.

Municipal Corporation Gurugram (MCG) is in receipt of your proposal, dated 24.02.2020 for implementation of Digital Technology in all the collection centers and MRFs for effective management, tracking and traceability of solid wastes generated and channelizing all post-consumer plastic waste.

2. Municipal Corporation Gurugram (MCG) is pleased to inform you that the project for "Channelization of all post-consumer plastic waste Materials to Authorize Buyers such as cement industries or waste to energy plant" is in principally agreed and M/s. Rapidue Technologies Pvt. Ltd., (Recykal) to become a partner on the aforesaid project and will work in coordination with the Municipal Corporation Gurugram.
3. The scope of work of the project are as mentioned below:-
 - i. MCG will provide list of collection sites where material will be collected and stored by Corporation
 - ii. Recykal will collect and transport material at its own cost to Authorize Buyers such as cement industries or waste to energy plant or road contractor and submit monthly report to the undersigned.
 - iii. There will be no financial implications on Municipal Corporation Gurugram (MCG) and scope of work will be carried without any financial burden on MCG.
 - iv. MCG reserves the right to cancel the proposal with 3 month notice to the firm.
4. SCF/RDF generated at Bandhwari and Basai solid waste plants to be lifted within 7 days of its generation from the site on 'as is where is basis' at no cost to MCG.

al.
Addl. Commissioner-III,
for Commissioner
Municipal Corporation,
Gurugram.



Endst. No. MCG/ADCMC-III/2020/9896

Dt: 09.03.2020

A copy is forwarded to the following for information and necessary action please:-

1. Chief Engineer-I & II, Municipal Corporation, Gurugram with the request to direct the concerned Exective Engineer for timely transporation of RDF/SCF/Waste Plastic from landfill site to above mentioned authorized firm and keep record of qunitty of material provide to above mentioned firm and forward the report to undersigned on monthly basis.
2. Joint Commissioner (HQ), Municipal Corporation, Gurugram.
3. Chief Accounts Officer, Municipal Corporation, Gurugram.
4. Deputy Director (Audit), Municipal Corporation, Gurugram.
5. Executive Engineer (SWM & C&D Waste), Municipal Corporation, Gurugram directed for timely transporation of RDF/SCF/Waste Plastic from landfill site to above mentioned authorized firm and keep record of qunitty of material provide to above mentioned firm and forward the report to undersigned on monthly basis.
6. All Executive Engineers, Municipal Corporation, Gurugram.
7. IE (PMU), Municipal Corporation, Gurugram.
8. Legal Consultant (Environment), Municipal Corporation, Gurugram.
9. PA to CMC/ADCMC-I, II & IV, Municipal Corporation, Gurugram.
10. M/s Ecogreen Pvt. Ltd., Gurugram directed for timely transporation of RDF/SCF/Waste Plastic from landfill site to above mentioned authorized firm and keep record of qunitty of material provide to above mentioned firm and forward the report to undersigned on monthly basis.


Addl. Commissioner-III,
for Commissioner
Municipal Corporation,
Gurugram.

From

Commissioner,
Municipal Corporation,
Faridabad.

Annexure R/3 Colly

To

Commissioner,
Municipal Corporation,
Gurugram.

Memo No. MCF/EE/SWM/SBM/258

Date: 14.09.2020

Subject: - Action taken report to prevent the fresh waste in Bandhwari as per directions of Hon'ble NGT.

1. The land having 10 Acre area has been identified and under possession of Municipal Corporation, Faridabad for treatment of fresh Municipal Solid Waste (MSW) in the revenue estate of Village Sihi.
2. It is submitted that in compliance to aforesaid directions issued by this Hon'ble Tribunal, answering respondent took immediate steps, but due to impact of COVID-19 circumstances, requisite timeline action in terms of revised action plan dated 26.02.2020 could not be adhered as proposed, further answering respondent corporation is also involved in the management of prevention of epidemic COVID- 19, being provider of essential services in Faridabad.
3. The work of development of new site for processing of fresh waste is in progress at site i.e. construction of boundary wall is completed, establishment of trommel machines on MCF land on hire basis in the Revenue Estate of Sihi village Rakwa on left side of Agra Canal, is under e-tendering process.
 - a. The boundary wall of the land has been completed at site and the fixing of main gate is in process.
 - b. As per guidelines of CPCB site is being developed accordingly and processing capacity of the site is 900 TPD. The work was slow down due to COVID-19 and migration of construction labour to their hometown the same will be completed shortly.
 - c. Work of HDPE lining along with laying of pipe line around the facility for collection of leachates is in process and will be completed shortly.

Faridabad stepping towards Smart City

- d. The schedule of deployment of trommels at new site for bio- mining & bio-remediation of fresh MSW is as under: -

Sr. No.	Schedule	Schedule of deployment
1	Trommel 1 (Capacity of 300 TPD in single shift)	Within 15 days from the date of issue of work order.
2	Trommel 2 (Capacity of 300 TPD in single shift)	Within 15 days from the date of issue of work order.
3	Trommel 3 (Capacity of 300 TPD in single shift)	Within 15 days from the date of issue of work order.

- e. Weigh bridge in nearby the site has been empanelled for the time being.
- f. The provision of Small office block along with guard room and new weigh bridge is to be carried out after following due procedure.
- g. The collected leachate will be transported to CETP sector-25 for scientifically treatment.

Above information is being sent to your office for kind information and taking necessary action in this regard please.

Commissioner
Municipal Corporation,
Faridabad

25 एकड़ में कूड़ा डालने का विरोध

हिंदू समाज (18-06-2020)

फर्रुखनगर | हमारे संवाददाता

नगर निगम गुरुग्राम का कूड़ा फर्रुखनगर में अस्थाई तौर पर गो चारे की 25 एकड़ भूमि पर डाले जाने के विरोध शुरू हो गया है। बुधवार को लोगों ने नगर निगम के कूड़ा डाले जाने के विरोध में बैठक की और नगर निगम के वाहनों को रोक दिया। लंबी चली बैठक के बाद मुख्यमंत्री को संबोधित ज्ञापन नायब तहसीलदार को सौंपा। चेतावनी दी अगर कूड़ा डालने की कोशिश की गई तो बड़ा आंदोलन किया जाएगा। बुधवार को पूर्व नगर पार्षद राव मामन सिंह की अध्यक्षता में क्षेत्र के लोगों की बैठक हुई।

लोगों ने साफ किया कि किसी भी सूत्र में फर्रुखनगर की गोचारे की भूमि पर कूड़ा कचरा नहीं डालने दिया जाएगा। बीजेपी मंडल अध्यक्ष दौलतराम गुर्जर, पूर्व चेयरमैन हरिचंद सैनी, अधिवक्ता संदीप यादव, पूर्व नपा उपाध्यक्ष सुरेशचंद

लोगों ने नगर निगम की गाड़ियों को रोका

नगर निगम गुरुग्राम से निकलने वाले कूड़े को डाले जाने के लिए जैसीबी, ट्रैक्टर-ट्राली, श्रमिक लगे हुए कार्य पर लगे हुए है। वक्ताओं ने कहा कि जबकि इस भूमि पर नपा फर्रुखनगर द्वारा कूड़ा डालने के विरोध में पटीदी न्यायालय, उच्च न्यायालय में मामला विचाराधीन है। वहीं लोगों ने नगर निगम के वाहनों को रोककर भी विरोध जताया। वक्ताओं ने फर्रुखनगर सीमा क्षेत्र में बाहरी कूड़ा डाले जाने का विरोध किया और सर्वसम्मति से इस मामले की पैरवी के लिए 51 लोगों की कमेटी

का गठन किया गया। नगर निगम कमिश्नर के तुगलकी फरमान के खिलाफ मुख्यमंत्री मनोहर लाल को ज्ञापन भेजा। वक्ताओं ने कहा कि एक सप्ताह में उनके कूड़ा डालने के निर्णय पर कोई संज्ञान नहीं लिया गया तो क्षेत्रवासी रोड जाम, घरना प्रदर्शन, भूख हड़ताल के लिए मजबूर होंगे। बैठक में पार्षद जसवंत सिंह, पूर्व पार्षद जय भगवान सैनी, देवदास दहिया प्रधान, संजू यादव मुवारिकपुर, ज्ञानचंद ताजनगर, पूर्व सरपंच राव ईश्वर सिंह फाजिलपुर बादली आदि मौजूद रहे।

गुरावलिया, माया शर्मा, विजय गोयल, पूर्व नगर पार्षद नीरू शर्मा, पार्षद मुकेश सैनी, राव मामन सिंह पूर्व पार्षद, जय भगवान लंबरदार, नंद किशोर यादव, सरपंच गोविंद यादव फाजिलपुर, सरपंच धर्मपाल चौधरी, कृष्ण पंडित पातली,

सुनील यादव मोहम्मदपुर, समाजसेवी बाल किशन यादव फाजिलपुर आदि ने कहा कि चकबंदी के दौरान समय कालीन बड़े भू स्वामियों की भूमि में से सरकार द्वारा 25 एकड़ भूमि गोचारे के लिए छोड़ी गई थी।

गौचारा भूमि को बचाने के लिए लोग एकजुट

फर्रुखनगर (14-06-2020)

फर्रुखनगर, 13 जून (ब्यूरो): फर्रुखनगर के चांद रोड स्थित गौचारा भूमि को बचाने के लिए लोग लामबंद होने लगे हैं। दूसरी ओर नगरपालिका द्वारा गोचर भूमि में लगातार कूड़ा डाला जा रहा है और नगर निगम गुरुग्राम द्वारा इस गोचर भूमि में बड़े स्तर पर डंपिंग स्टेशन बनाए जाने के लिए युद्ध स्तर कार्य शुरू कर दिया है। जिसमें बड़ी संख्या में हरे भरे पेड़ों को कटाई के साथ-साथ खुदाई का कार्य जारी है। उक्त गोचर भूमि को बचाने के लिए इलाके के लोग लामबंद हो रहे हैं। स्थानीय लोगों का कहना है कि चांद नगर रोड पर स्थित 25 एकड़ भूमि चकबंदी से पहले गौचारा के लिए छोड़ी गई थी। जिसके बाद में नगरपालिका फर्रुखनगर को इस भूमि का केयटेकर बना दिया। केयटेकर बने नगरपालिका प्रशासन ने इस गोचर भूमि को कूड़ा घर में यानि डंपिंग स्टेशन में परिवर्तित करना शुरू कर दिया। इसको लेकर स्थानीय लोगों ने

नगरपालिका द्वारा गोचर भूमि में लगातार डाला जा रहा कूड़ा

अदालत में याचिका दायर की। जिस पर माननीय अदालत ने स्टे आर्डर दे दिए थे। आरोप है कि बाद में नगर पालिका की ओर से अदालत में झूठा हलफनामा पेश किए जाने पर स्टे आर्डर कैसिल हो गया। चांदनगर, फर्रुखनगर के लंबरदार जयभगवान का कहना है कि चारागाह की जमीन का उपयोग चारागाह के अतिरिक्त उपयोग करने के लिए सीएलपू लेना जरूरी है और इन्दाज भी दर्ज करना जरूरी है। साथ ही हमें स्थान उपलब्ध कराना जरूरी है। किन्तु कमेटी ने आम जनमानस को विश्वास में लिए बगैर चारागाह की जमीन का प्रोपोजल गलत जानकारी के साथ सरकार को भेज दिया। सन् 1962 से चारागाह की जमीन पशुओं की चराई

के लिए इस्तेमाल होती आ रही है। नगर पालिका ने चारागाह की 25 एकड़ जमीन को डंपिंग साइट बना दिया, इस बाबत कमेटी में प्रस्ताव पारित ना हुआ। उपरोक्त चारागाह की जमीन के औद्योगिक इस्तेमाल के लिए कोई सीएलपू नहीं ली गई। ना ही प्रोजेक्ट के लिए जरूरी एनओसी ली गई। नपा की तरफसे हलफनामा दाखिल कर ये कहा गया कि इसमें चारागाह की छोड़ी जाएगी और अगर जरूरत बढ़ी तो और जमीन भी दी जाएगी। ये कि एसडब्ल्यूएमपी रुल्स 2016 के मुताबिक ये प्रोजेक्ट साइट पास बसावट नहीं होनी चाहिए जबकि इसके आस पास 500 उजत के दायरे में गैस गोदाम, वेंचर हाऊस, ढाणीया बसी हुई है। चंद्रभान यादव का कहना है कि वह पिछले करीब 40 साल से गोचर भूमि के पास अपने परिवार के साथ रह रहा है इस भूमि पर हमारे पशु चरते रहे हैं। वह पशुपालक है। यह जमीन गौचारा के लिए छोड़ी गई थी। जिसको

प्रशासन जबरदस्ती कूड़ा घर में परिवर्तित करना चाह रहा है। ऐसा नहीं होने देंगे। अगर यह डंपिंग स्टेशन बनता है। तो उनके पशु भूखे मर जाएंगे। नंदकिशोर यादव का कहना है कि उसका मकान गोचर भूमि के पास है। नगर निगम गुरुग्राम व नगरपालिका फर्रुखनगर दोनों ही इस गोचर भूमि को जबरदस्ती ही डंपिंग स्टेशन बनाने में तुले हुए हैं। जो की पूरी तरह गैरकानूनी है। इसके अलावा गोवंश के विरुद्ध भी है। एक तरह से प्रशासन गोवंश का निवाला छीनने का काम कर रहा है। जबकि इतिहास गवाह है कि जब जब किसी ने गोवंश को हानि पहुंचाई उसका भला नहीं हुआ। कृष्ण कुमार का कहना है की लगभग करीब 1 एकड़ में दर्जनों हरे भरे पेड़काट डाले गए गड्डे खोदे जा रहे हैं। मरे हुए जीव, जंतुओं व कूड़ा सड़ रहा है। चारों ओर दुर्गंध फैलने से बीमारी फैलने का खतरा बढ़ रहा है। पहले ही पूरा विश्व कोरोना वायरस से जंग लड़ रहा है।

गौचर भूमि में कराए जा रहे कार्य का विरोध

■ मुख्यमंत्री के नाम ज्ञापन सौंपने का लिया निर्णय

फर्रुखनगर, 15 जून (ब्यूरो): फर्रुखनगर की गौचर भूमि में नगर निगम गुरुग्राम द्वारा चलाए जा रहे कार्य को लेकर इलाके के लोगों की एक बैठक हुई। बैठक में नगर पालिका के जनप्रतिनिधियों के अलावा गणमान्य लोगों ने हिस्सा लिया। आयोजित बैठक की अध्यक्षता नपा कि पूर्व उपाध्यक्ष माया शर्मा ने की। बैठक में अनेक वक्ताओं ने अपने विचार रखते हुए नगर निगम द्वारा की जा रही गौचर भूमि में कार्रवाई की निंदा की और कहा कि नगर पालिका प्रतिनिधियों को इस मामले में अंधेरे में रखा गया है। सरकार मनमानी तरीके से कार्य करवा रही है। जिसका नगर पालिका विरोध करती है और एक निंदा प्रस्ताव



बैठक करते क्षेत्र के लोग।

पास करने का निर्णय लिया। सभी ने एकजुट होकर कहा कि इलाके के लोग जनप्रतिनिधियों के साथ हैं। बैठक में यह भी कहा गया कि इस प्लॉट को रद्द कराने का प्रस्ताव भी पास किया जाए। बैठक में कहा कि नगर निगम कमिश्नर द्वारा दिया गया बयान कि सभी पार्षद गौचर भूमि में किए जा रहे कार्य को लेकर सहमत हैं। साथ ही यह भी आरोप लगाया कि नपा सचिव की कार्यशैली जनप्रतिनिधियों के प्रति गुमराह करने वाली है। इसलिए

नगर पालिका एक निंदा प्रस्ताव पास करें ताकि जनप्रतिनिधियों को नपा प्रशासन गुमराह ना कर सके। बैठक में यह निर्णय लिया गया कि सभी एकजुट होकर विधायक सांसद और अन्य नेताओं से मिलकर अपनी समस्याएं रखेंगे।

इसके अलावा मुख्यमंत्री के नाम एक ज्ञापन भी सौंपेंगे। जिसमें मांग की जाएगी कि गौचर भूमि में नगर निगम गुरुग्राम द्वारा कराए जा रहे कार्य को तुरंत प्रभाव से रोका जाए।

पुजाय पेशी (अज्ञापन) (16-06-2020)

**IN THE HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH**

CR-1936-2020(O&M)

Rishi Pal & others Vs. Municipal Committee, Farukhnagar

Present: Mr. Atul Yadav, Advocate for the petitioners.

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Matter has been taken up through video conferencing via WhatsApp facility in the light of the Pandemic Covid-19 situation and as per instructions.

Petitioners herein filed a suit for permanent and mandatory injunction against the Municipal Committee, Farukhnagar, District Gurugram with regard to dumping of solid waste/garbage on a particular piece of land which was otherwise reflected as Pasture Land. An application under Order 39 Rules 1 & 2 CPC having been filed, the Trial Court passed an order dated 21.12.2019 (Annexure P-3) restraining the respondents from dumping garbage on the suit land.

The instant revision petition is directed against the order dated 2.6.2020 (Annexure P-4) passed by the Additional District Judge, Gurugram whereby an appeal preferred by the respondent against the order dated 21.12.2019 has been allowed.

Counsel would *inter alia* contend that the order is erroneous and has been passed oblivious to the proceedings of the State Environment Impact Assessment Authority, Haryana as contained in the order dated 6.9.2019 and placed on record at Annexure P-6.

Notice of motion, returnable for 6.8.2020.

Mr. Shashi Kumar Yadav, Advocate, who has also joined proceedings in this WhatsApp facility, accepts notice on behalf of the sole respondent. A complete copy of the petition already stands furnished to him.

Learned counsel representing the respondent seeks time to complete instructions in the matter by the adjourned date.

29.06.2020
lucky

(TEJINDER SINGH DHINDSA)
JUDGE

213 CR-1936-2020

**RISHIPAL AND OTHERS VS MUNICIPAL COMMITTEE
FARRUKHNAGAR**

Present: Mr.Atul Yadav, Advocate for the petitioners.

Mr.B.R.Mahajan, Sr. Advocate with
Mr.Pritam Singh Saini, Advocate
for the respondent.

This case has been taken up through Video Conferencing via Webex facility in the light of Pandemic Covid-19 situation and as per instructions.

List on 06.10.2020 along with CWP No. 35747 of 2019.

**(TEJINDER SINGH DHINDSA)
JUDGE**

**10.09.2020
sunita**

सत्यमेव जयते

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No.171/2020

Poonam Yadav

Applicant(s)

Versus

M. C. Farrukhnagar & Ors.

Respondent(s)

Date of hearing: 21.08.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

ORDER

Grievance in this application is against setting up of a landfill site on grazing land, without any Environmental Clearance (EC), at Farrukhnagar, District Gurugram, Haryana, in violation of the siting criteria.

Before considering the matter, we find it necessary to require a factual and action taken report in the matter from the Haryana State Pollution Control Board (HSPCB) and the District Magistrate, Gurugram, which may be furnished within two month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

The applicant may serve a set of papers on the HSPCB and the District Magistrate, Gurugram and file an affidavit of service within one week.

A copy of this order be forwarded to the HSPCB and the District Magistrate, Gurugram by e-mail for compliance.

List for further consideration on 22.12.2020.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

Dr. Nagin Nanda, EM

August 21, 2020
Original Application No.171/2020
SN

अस्थायी तौर पर नूंह में डाला जाएगा गुड़गांव का कचरा

■ प्रस, गुड़गांव: शहर का कचरा अब बंधवाड़ी की बजाय नूंह में डाला जाएगा। यह केवल अस्थायी तौर पर डाला जाएगा। एनजीटी की ओर से बंधवाड़ी में कचरा निस्तारण प्लांट को चलाने के आदेश दिए गए थे। साथ ही कहा था कि जनवरी 2020 से कचरा बंधवाड़ी में ना डाला जाए। इसी पर अमल करते हुए नगर निगम प्रशासन ने कचरा डालने के लिए मेवात में जमीन तलाशी है।

नगर निगम कमिश्नर विनय प्रताप सिंह ने बताया कि एनजीटी के निर्देशों के अनुसार अब बंधवाड़ी में कचरा डालना बंद किया जा रहा है। यहां पर वेस्ट टु एनर्जी और वेस्ट टु कंपोस्ट पर काम शुरू किया जाएगा। इसके लिए यहां पर मशीनें आ गई हैं। बंधवाड़ी में कचरा डालना बंद कर मेवात में कचरा डाला जाएगा। इसके लिए जमीन तलाशी गई है। यह कचरा 6 महीने से 1 साल तक अस्थायी तौर पर डाला जाएगा। इस स्थान पर आधुनिक मशीनरी के माध्यम से कचरे का बेहतर प्रबंधन किया जाएगा। सफाई का विशेष ध्यान रखा जाएगा। लोगों को बदबू से परेशान नहीं होना पड़ेगा। उन्होंने एक बार फिर स्पष्ट किया कि बंधवाड़ी के अलावा, इस स्थान पर केवल अस्थायी तौर पर कुछ समय के लिए ही कचरा डाला जाएगा।

गुरुग्राम का कचरा बंधवाड़ी के बजाय नूंह में डाला जाएगा

(13-07-2020)

जासं, गुरुग्राम: निगमायुक्त विनय प्रताप सिंह ने बताया कि गुरुग्राम



विनय प्रताप सिंह

का कचरा अब बंधवाड़ी प्लांट की बजाय नूंह जिले में तलाशी गई जगह पर अस्थायी तौर पर डाला जाएगा। राष्ट्रीय हरित न्यायालय द्वारा बंधवाड़ी कचरा निस्तारण प्लांट को चालू करने के आदेश दिए गए थे। साथ ही यहां पर कचरा नहीं डालने को भी कहा गया था।

निगमायुक्त ने बताया कि राष्ट्रीय हरित न्यायालय (एनजीटी) के निर्देशों के पालन के लिए नगर निगम, गुरुग्राम द्वारा छह माह से एक वर्ष तक अस्थायी तौर पर कचरा डालने के लिए नूंह जिले में जगह तलाश की गई है। नागरिकों को बदबू जैसी किसी भी प्रकार की परेशानी नहीं हो इसके लिए पूरे इंतजाम किए जाएंगे।

निगमायुक्त ने कहा कि जैसे ही बंधवाड़ी कचरा निस्तारण प्लांट का कार्य पूरा हो जाएगा और यह चालू हो जाएगा तब यह कचरा फिर से बंधवाड़ी में ही डालने की प्रक्रिया शुरू कर दी जाएगी। उन्होंने नूंह जिले के लोगों को आश्वासन दिया कि कचरा डालने और उसके प्रबंधन के दौरान उन्हें किसी भी प्रकार की परेशानी नहीं होने दी जाएगी।

Don't dump waste on us, Nuh tells city, MCG says 'temporary'

Shubhra.Pant@timesgroup.com
(13-07-2020)

Gurgaon: Residents of Nuh have opposed the dumping of Gurgaon's solid waste in their district and said that they won't allow it for another day.

This comes as a challenge for MCG that is struggling to find a fresh site to dump around 1,000 tonne of garbage that the city generates daily, after a recent National Green Tribunal (NGT) order that restricted it from disposing any more solid waste at the Bandhwari landfill site.

While MCG issued a statement on Sunday saying that the Nuh site will be used temporarily, Nuh residents refused to budge.

Anjum Hussain, a member of Karoli zila parishad, said, "No one likes it if a neighbour dumps his/her garbage outside our house. So if the waste is from Gurgaon, then they should find a site to dump it there. We have collectively decided to stop them from disposing waste in Nuh."

He added that landowners here are simple folks and they gave away their land at a mere Rs 60,000 per acre per year.



Gurgaon generates 1,000 tonne of solid waste daily, officials say

"They were told that the land will be used for constructing a waste treatment plant but they are just dumping garbage here," he added.

Last week, panchayats from Karoli and surrounding villages had decided that if required they will approach the state government over the issue.

Sohrab Khan, sarpanch of Karoli village, said, "The land where waste is dumped is in the middle of our village and beside a school. So they need to stop this. And if they continue to do so, they will face the consequences," he said.

However, the MCG statement mentioned that it will use the land in Nuh temporarily for

a period of six months to a year till the Bandhwari waste to energy plant is functional.

Municipal commissioner Vinay Pratap Singh said, "A recent NGT order prohibits us from dumping waste in Bandhwari. We can only do that once the waste to energy plant is functional. Till then, we assure that we will use advanced technology to properly segregate the waste before dumping it at the Nuh site so that residents are not inconvenienced."

Following the Mahapanchayat, some representatives from Nuh even met the local MLA and asked him to intervene. "The MLA had also tweeted saying that around 10 acres have been identified in Gurgaon for garbage disposal. He has also agreed to give us our land back provided we return the money," Hussain added.

The overfilled Bandhwari landfill has been in the thick of controversy with several residents approaching the green tribunal over environmental hazards. Following which, the NGT had directed both the MCG and municipal corporation of Faridabad (MCF) to stop dumping waste at the landfill.